Office of Directorate General of Foreign Trade
New Delhi

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/82-ALC4/2014 **MEETING DATE** : 12.01.2015
But actually held on 22.01.2015

Meeting No. 15/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 12.01.2015 but actually held on 22.01.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 14/82 scheduled for 22.12.2014 but actually held on 07.01.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. A-13	M/s Universal Bio- Diesel Ltd..
Meeting No.15/AM15 dated – 21.01.2015	F.No. 01/82/162/00198/AM15/DES-III
Decision: It was decided to defer the case for 12.01.2015 for comments of Department of C&PC.	

Case No. A-14	M/s Pharmazell (India) Pvt Ltd.
Meeting No.12/AM15 dated – 15.12.2014	F.No. 01/82/162/00059/AM15/DES-III

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2014-PI(Norms) dated 20.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Chenodeoxy Cholic Acid	1 kg	1	Cholic Acid	1. 40

RA concerned may take further necessary action as per above decision of NC.

Case No. B-137	M/s ALCHYMARS ICM SM PRIVATE LIMITED
Meeting No.15/AM15 dated – 21.01.2015	F.No.01/82/50/00111/AM14/DES-III
Adv. Lic. No. 0410144366 dated 25.03.2013	RLA F.No.04/24/40/00279/AM-13
Decision : Information received from the firm and sent to Department of Pharmaceuticals for their	

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comments. The case is deferred for 12.01.2015.

Case No. B-138	M/s. Lupin Ltd.,
Meeting No.15/AM15 dated – 21.01.2015	F.No.01/82/050/01186/AM-11/DES-III
Adv.Lic.No.0310602565 dt. 23.11.2010	RA F.No.03/95/40/00628/AM-11

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/202/2010-PI(Norms) dated 07.06.2011, it was decided to amend the description of import item sl. No. 1 **as T-BUTYL,3S-AMINO-2,3,4,5-TETRAHYDRO-1H-(1) BENAZEPIN-2-ONE-1-ACETATE (S AMINE) instead of 3S-Amino-1-N-Terbutoxycarbonyl (S Amine)** in the minutes of the NC meeting no. 47/82 dated 22.02.2011 as details given below.

From	To
3S-Amino-1-N-Terbutoxycarbonyl (S Amine)	T-BUTYL,3S-AMINO-2,3,4,5-TETRAHYDRO-1H-(1) BENAZEPIN-2-ONE-1-ACETATE (S AMINE)

The rest of the minutes would remain same.

Outside Agenda-1	M/s. DSM Anti-Infectives India Ltd.,
Meeting No.15/AM15 dated – 21.01.2015	F. No. 01/82/162/00191/AM15/DES-III
RLA F.No. 22/24/040/00023/AM11	Adv. lic. No. 2210010300 dated 18.08.2010

Decision: In the light of earlier decision taken by NC in its 41/82 meeting dated 11.01.2011and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route Tech. SPEC:.... Assy not less than 84% as such or 96% on dry basis	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

Outside Agenda-2	M/s. DSM Anti-Infectives India Ltd.,
Meeting No.15/AM15 dated – 21.01.2015	F. No. 01/82/162/00206/AM15/DES-III
RLA F.No. 22/24/040/00059/AM12	Adv. lic. No. 2210012193 dated 22.11.2011

Decision: Committee considered case as per agenda and in light of earlier decision taken in 30/82 meeting held on 25.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg

RA concerned may take further necessary action as per above decision of NC.

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Outside Agenda-3	M/s. DSM Anti-Infectives India Ltd.,
Meeting No.15/AM15 dated – 21.01.2015	F. No. 01/82/050/00645/AM07/DES-III
RLA F.No. 09/24/040/00152/AM07	Adv. lic. No. 2210005831 dated 31.07.2006
Decision: It was decided to defer the case for comments of Department of Pharmaceuticals.	

1	**Case No.:132/8/82-ALC4/2014**	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

2	**Case No.:11/20/82-ALC4/2009**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:
	Decision : It was decided to withdraw the case as it is already approved in 12/82 meeting dated 10.122014.			

3	**Case No.:14/24/82-ALC4/2010**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

4	**Case No.:17/19/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date: 18.02.2015
	Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 18.02.2015.			

5	**Case No.:90/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date: 18.02.2015

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Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 18.02.2015.

6	**Case No.:93/42/82-ALC4/2011**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01128/AM12/	RLA File :09/24/040/00337/AM12/	Lic.No/Date:0910049339 14.10.2011	Defer Date: 18.02.2015
	Decision : Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments. Case is deferred for 18.02.2015.			

7	**Case No.:28/28/82-ALC4/2012**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

8	**Case No.:4/27/82-ALC4/2012**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00959/AM13/	RLA File :09/24/040/00408/AM13/	Lic.No/Date:0910054464 07.12.2012	Defer Date: 18.02.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/243/2014-PI(Norms) dated October 2014, it was decided to call from the firm following information: (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product. (b) COA of Export product as per shipping Bill/Purchase Order. The case is deferred for 18.02.2015			

9	Case No.:16/3/85-ALC3/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014	Status:Deffered and Re-indexed

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			12.01.2015	
	HQ File :01/85/050/00016/AM14/	RLA File :09/24/040/00468/AM13/	Lic.No/Date:0910054777 15.01.2013	Defer Date: 18.02.2015
	Decision : Committee consider the case and it is observed that the export product has wrongly been categorized by the firm under chapter 23. Being the Bulk Drug, the export product needs to be classified under chapter 29. Accordingly, it was decided to advise the firm to revise the application with proper ITC (HS) codes for the export product. The case is deferred for 18.02.2015.			

10	**Case No.:32/8/82-ALC4/2013**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date: 18.02.2015
	Decision : It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filings etc.) showing quantities and use of import inputs". The case was deferred for 18.02.2015			

11	**Case No.:142/10/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date: 18.02.2015
	Decision : The firm was requested to furnish the production and consumption data for the last three years certified by Central Excise Authority , reminder letter has been alsos sent on 09.01.2014. Copy of application has been already sent to DCGI for their comments. Defer Date :18.02.2015			

12	**Case No.:42/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

13	**Case No.:134/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00719/AM14/	RLA File :03/94/040/00508/AM13/	Lic.No/Date:0310735499 24.05.2013	Defer Date: 18.02.2015
	Decision : It was decided to remind the firm to furnish the following information : 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 18.02.2015.			

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14	**Case No.:28/12/82-ALC4/2013**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 12.01.2015 for comments of Department of Pharmaceuticals.			

15	**Case No.:183/10/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date: 18.02.2015
	Decision : It was decided to call from the firm Copy of relevant DML for each export product along with detailed working on the requirement of API in each case. The case was deferred for 18.02.2015.			

16	**Case No.:111/10/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of IPP			

17	**Case No.:172/14/82-ALC4/2013**	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date: 18.02.2015
	Decision : It was decided to remind the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 18.02.2015			

18	**Case No.:201/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date: 18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 18.02.2015.			

19	**Case No.:24/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date: 18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly			

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certified by Quality Control Incharge. The case was deferred for 18.02.2015.

Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/647/2013-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Item No.**1** Myoflex Regular 10%, 100gm tube----------1No.

S. No.	Import Item	Qty. Allowed
1.	Cetyl Alcohol NF(Speziol C16 Pharm)	10.0 gm/tube
2.	Stearyl Alcohol	5.0 gm/tube
3.	Sodium Lauryl Sulphate	2.0 gm/tube
4.	Trolamine 99% USP/NF	5.3448 gm/tube
5.	Lavender Oil	0.022 gm/tube
6.	Plastic Tubes 100gm HDPE	Relevant, As per packing policy
7.	White bees wax(white wax) USP/NF	1.00gm/tube

Export Item No.**2** Myoflex Extra Creme 15%, 50gm----------1No.

S. No.	Import Item	Qty. Allowed
1.	Cetyl Alcohol (Speziol C16 Pharm)	5.0gm/tube
2.	Stearyl Alcohol	2.50 gm/tube
3.	Sodium Lauryl Sulphate	1.00 gm/tube
4.	Trolamine 99% min USP/NF	4.006 gm/tube
5.	Lavender Oil	0.011 gm/tube
6.	Plastic Tubes 50gm HDPE	Relevant, As per packing policy
7.	White bees wax(white wax) USP/NF	0.50gm/tube

Export Item No.**3** Myoflex Extra Creme 15%, 100gm----------1No.

S. No.	Import Item	Qty. Allowed

20

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1.	Cetyl Alcohol NF (Speziol C16 Pharm)	10.0 gm/tube
2.	Stearyl Alcohol	5.0 gm/tube
3.	Sodium Lauryl Sulphate	2.0 gm/tube
4.	Trolamine 99% min USP/NF	8.0121 gm/tube
5.	Lavender Oil	0.022 gm/tube
6.	Plastic Tubes 100gm HDPE	Relevant, As per packing policy
7.	White bees wax(white wax) USP/NF	1.00gm/tube

Export Item No.**4** Myoflex Max 20% w/w 50gm Tube----------1No.

S. No.	Import Item	Qty. Allowed (gm/tube)
1.	Cetyl Alcohol NF (Speziol C16 Pharm)	5.50gm/tube
2.	Stearyl Alcohol	2.75 gm/tube
3.	Sodium Lauryl Sulphate	1.00 gm/tube
4.	Trolamine 99% min USP/NF	5.3448 gm/tube
5.	Lavender Oil	0.011 gm/tube
6.	Plastic Tubes 50gm HDPE	Relevant, As per packing policy
7.	White bees wax(white wax) USP/NF	0.55gm/tube

Export Item No.**5** Myoflex Max, 20% w/w, 100gm Tube----------1No.

S. No.	Import Item	Qty. Allowed (gm/tube)
1.	Cetyl Alcohol (Speziol C16 Pharm)	11.00gm/tube
2.	Stearyl Alcohol	5.50 gm/tube
3.	Sodium Lauryl Sulphate	2.00 gm/tube
4.	Trolamine 99% min USP/NF	10.6896 gm/tube
5.	Lavender Oil	0.022 gm/tube
6.	Plastic Tubes 100gm HDPE	Relevant, As per packing policy
7.	White bees wax(white wax) USP/NF	1.10gm/tube

Export Item No.6 Ozonol Ointment 30gm----------1No.

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Export Item No.7 Ozonol Ointment, 60gm----------1No.

S. No.	Import Item	Qty. Allowed	
		Ozonol Ointment 30gm tube	Ozonol Ointment 60gm tube
1.	Petrolatum Yellow USP	18.186 gm/tube	36.372gm/tube
2.	Bees Wax Yellow (Refined) USP	2.16 gm/tube	4.32 gm/tube
3.	Lanolin USP	2.607 gm/tube	5.214 gm/tube
4.	Ichthammol USP	0.087 gm/tube	0.174 gm/tube
5.	White Mineral Oil	5.196 gm/tube	10.392 gm/tube
6.	Origanum Oil Red Imitation C	0.123 gm/tube	0.246 gm/tube
7.	Phenol USP	0.054 gm/tube	0.108 gm/tube
8.	Aluminium Collapsible tube 30gm or 60gm	Relevant, As per packing policy	

Export Item No.8 Ozonol Antibiotic 15gmTube----------1No.

Export Item No.9 Ozonol Antibiotic, 30gmTube----------1No.

S. No.	Import Item	Qty. Allowed	
		Ozonol Antibiotic 15gm	Ozonol Antibiotic 30gm
1.	White Protopet	14.2584 gm/tube	28.5168gm/tube
2.	Lidocaine Hydrochloride USP	0.612 gm/tube	1.224 gm/tube
3.	Bacitracin Non Sterile Micronized USP	0.0967 gm/tube	0.1896 gm/tube
4.	Polymyxin B Sulphate (Non-Ster.Micro) USP	0.153 MU/Tube	0.306 MU/Tube
5.	Aluminium Collapsible tube 15gm or 30gm	Relevant, As per packing policy	

RA may take appropriate action as per the decision of Norms Committee.

21	**Case No.:21/12/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310741992	Defer Date:

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/00445/AM14/	:03/95/040/00306/AM14/	18.07.2013	18.02.2015
	Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 18.02.2015.			

22	**Case No.:68/17/82-ALC4/2013**	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:18.02.2015
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 18.02.2015.			

23	**Case No.:52/12/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish the following technical details: 1. Technical details as per Appendix 33 for conversion of Gadolinium to Gadopenteate Dimeglumine. 2. Volume of the Injection /Vial to be exported. The case was deferred for 18.02.2015.			

24	**Case No.:1/10/82-ALC4/2013**	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:18.02.2015
	Decision : It was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 18.02.2015			

25	**Case No.:17/13/82-ALC4/2013**	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00493/AM14/	RLA File :34/24/040/00085/AM14/	Lic.No/Date:3410037541 31.07.2013	Defer Date:18.02.2015
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 18.02.2015.			

26	**Case No.:31/4/82-ALC4/2014**	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00279/AM15/	RLA File :09/24/040/00155/AM14/	Lic.No/Date:0910056959 31.07.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

27	**Case No.:40/14/82-ALC4/2013**	Party Name:CTX	Meet No/Date:15/82-	**Status:**

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	LIFESCIENCES PVT LTD,	ALC4/2014 12.01.2015	**Approved**
HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/738/2013-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Amiodarone	1kg	1.	2 Butyl-3-(3-5-Diodo-4-Hydroxy Benzoyl) Benzofuran	0.9135

RA may take appropriate action as per the decision of Norms Committee.

28

Case No.:11/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/00487/AM14/	RLA File :03/95/040/00134/AM14/	Lic.No/Date:0310744468 07.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/704/2013-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Tramadol Hydrochloride	1 kg	1.	Cyclohexanone	1.00
		2.	N.Bromo Anisole	1.93
		3.	Tetrahydrofuran	1.57
		4.	Isopropyl Alcohol	1.18
		5.	n-Hexane	0.58
		6.	Paraformaldehyde	0.29
		7.	Methanol	1.66
		8.	Toluene	0.51
		9.	Dimethylamine Hcl	0.81

RA may take appropriate action as per the decision of Norms Committee.

29

Case No.:34/13/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:18.02.2015

Decision : It was decided to call from the firm following information:- (a) Complete technical

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	details as per Appendix 33. (b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 18.02.2015.

30	**Case No.:73/13/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00549/AM14/	RLA File :03/95/040/00133/AM14/	Lic.No/Date:0310744832 12.08.2013	Defer Date:18.02.2015
	Decision : It was decided to call from the firm following information:- (a) Complete technical details as per Appendix 33. (b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 18.02.2015.			

31	**Case No.:76/13/82-ALC4/2013**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00552/AM14/	RLA File :03/95/040/00125/AM14/	Lic.No/Date:0310744834 12.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/706/2013-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Diphenhydramine Hcl.	1 kg	1.	Bromine	0.57
		2.	Dimethyl Amino Ethanol	0.527
		3.	Isopropyl Alchohol	1.00
		4.	Mono Chloro Benzene	0.58
		5.	Diphenylemethane	0.997

RA may take appropriate action as per the decision of Norms Committee.

32	**Case No.:75/13/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00551/AM14/	RLA File :03/95/040/00320/AM14/	Lic.No/Date:0310744861 12.08.2013	Defer Date:18.02.2015
	Decision : Committee considered the case and it has been observed that the export of Entacapone Tablets 200 mg and the input is also Entacapone Tablets 200 mg with 2% wastage. It appears to be a case of refer ding only and no manufacturing activity is involved. It was decided to remind DCGI to furnish their comments. The case was deferred for 12.01.2015.			

33	**Case No.:107/13/82-ALC4/2013**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00583/AM14/	RLA File :09/24/040/00222/AM14/	Lic.No/Date:0910057189 14.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/664/2013-PI(Norms) dated 20.01.2015, it was decided to ratify norms under

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Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
5,7-Dichloro-2-((Dimethyl Amino) Methyl) Quinolin-8-OL-Hydrochloride [PBT2 Hcl]	1kg	1.	5,7-Dichloro-8-Hydroxyquinaldine	7.24

RA may take appropriate action as per the decision of Norms Committee.

34	**Case No.:117/14/82-ALC4/2013**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:18.02.2015
	Decision : It was decided to call from the firm following technical details: **i)** Content of Buffering agent in the export product. **ii)** Complete technical details as per Appendix 33 The case was deferred for 18.02.2015			

35	**Case No.:3/12/82-ALC4/2013**	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:18.02.2015
	Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 18.02.2015.			

36	**Case No.:9/30/83-ALC1/2013**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00471/AM14/	RLA File :07/24/040/00152/AM14/	Lic.No/Date:0710097668 22.08.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

37	**Case No.:43/16/82-ALC4/2013**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00856/AM14/	RLA File :56/24/040/00017/AM14/	Lic.No/Date:5610002765 03.09.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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38	**Case No.:47/16/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00860/AM14/	RLA File :04/24/040/00130/AM14/	Lic.No/Date:0410149741 11.09.2013	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 18.02.2015.			

39	**Case No.:35/17/82-ALC4/2013**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 18.02.2015.			

40	**Case No.:46/16/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 18.02.2015.			

41	**Case No.:38/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:18.02.2015
	Decision : : It was decided to call from the firm the following technical details : i) Molecular weight of each input and output product. ii) % Yield on molar basis along with copy of technical literature in support of yield envisaged. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 18.02.2015.			

42	**Case No.:22/17/82-ALC4/2013**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:18.02.2015
	Decision : It was decided to call from the firm copy of relevant Drug Manufacturing Licence. The case was deferred for 18.02.2015.			

43	**Case No.:213/3/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM	Meet No/Date:15/82-ALC4/2014	**Status:Deffered and Re-indexed**

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		PVT LTD	12.01.2015	
	HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:18.02.2015

Decision : It was decided call form the firm following information:

i) Details of manufacturing process with chemical equations, molecular formula, molecular weights

ii) Yield obtained in each step

iii) Authentic technical literature in support of yield obtained

iv) CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input.

The case is deferred for 18.02.2015

	Case No.:6/20/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00992/AM14/	RLA File :03/95/040/00591/AM14/	Lic.No/Date:0310754588 21.10.2013	Defer Date:

44 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/375/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NICARDIPINE 50 MG PELLETS	1kg	1.	Nicardipine Hcl	0.2196 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:28/4/82-ALC4/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
45	HQ File :01/82/050/00276/AM15/	RLA File :03/95/040/00575/AM14/	Lic.No/Date:0310754848 22.10.2013	Defer Date:18.02.2015

Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:46/4/82-ALC4/2014	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00294/AM15/	RLA File :03/95/040/00595/AM14/	Lic.No/Date:0310754827 22.10.2013	Defer Date:

46 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/375/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

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Udyog Bhawan, New Delhi

NICARDIPINE 50 MG PELLETS	1kg	1.	Nicardipine Hcl	0.2196 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:1/3/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:18.02.2014
47	**Decision :** Committee considered the case and it has been observed that both import and export items are same. As per the details given by the firm, purity of import item is Not Less Than 99.0% (w/w) and that of export item is NLT 97.5% and NMT102.0% (w/w). It was decided to take comments of DCGI. Defer Date :18.02.2015			

	Case No.:37/4/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00285/AM15/	RLA File :31/83/040/00141/AM14/	Lic.No/Date:3110061152 25.11.2013	Defer Date:

48 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Item	S. No.	Import Item	For Export of 1No. vial.	
			2ml vial	4ml vial
Amikacin Sulfate Injection USP	1.	Amikacin Sulfate	734.459mg	1.469 gm
	2.	Serum Stopper	Relevant, As per packing policy.	
	3.	Flip-off Seals		

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:66/3/82-ALC4/2014	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
49	HQ File :01/82/050/00070/AM15/	RLA File :09/24/040/00422/AM14/	Lic.No/Date:0910058454 04.12.2013	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

50	**Case No.:116/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:18.02.2015

Decision : It was decided to remind the firm to furnish following technical details:

i) Actual content of Digoxin in imported digitalis Lanata Leaves supported by COA from foreign supplier
ii) Assay of Export Product
iii) Past production vis-a-vis Actual consumption of leaves for the last 3years duly certified by Central Excise Authorities.

The case was deferred for 18.02.2015.

51

Case No.:8/18/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/00943/AM14/	RLA File :03/95/040/00637/AM14/	Lic.No/Date:0310761921 16.12.2013	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/170/2014-PI(Norms) dated October 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
ORLISTAT PELLETS 50 %	1 kg	1	ORLISTAT	0.505
		2	STARLAC (Compound of Maize Starch USP/NF,EP and Lactose Monohydrate USP/NF,EP)	Does not match with control of Materials furnished by firm
		3	POLYVINYL PYROLIDONE K-30 (PVPK-30)	0.05

RA concerned may take further necessary action as per above decision of NC.

52

Case No.:181/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

53

Case No.:24/8/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
HQ File	RLA File	Lic.No/Date:0710101055	Defer

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:01/82/050/00688/AM15/	:07/24/040/00323/AM14/	02.01.2014	Date18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:89/3/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
54	HQ File :01/82/050/00093/AM15/	RLA File :09/24/040/00496/AM14/	Lic.No/Date:0910058826 06.01.2014	Defer Date:18.02.2015

Decision : It was decided to call from the firm following information/ technical details:
- Complete technical details as per Appendix -33 showing complete and balance chemical reactions, % Yield etc.
- Requirement and recovery of solvent at each stage.
- Technical Justification for requirement of each input.
- Past Production vis-à-vis Actual consumption of inputs duly certified by Central Excise Authorities.

The case was deferred for 18.02.2015.

	Case No.:192/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
55	HQ File :01/82/050/00196/AM15/	RLA File :09/24/040/00513/AM14/	Lic.No/Date:0910058896 10.01.2014	Defer Date:18.02.2015

Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 18.02.2015.

	Case No.:204/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
56	HQ File :01/82/050/00208/AM15/	RLA File :09/24/040/00514/AM14/	Lic.No/Date:0910058895 10.01.2014	Defer Date:18.02.2015

Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. The case is deferred for 18.02.2015.

	Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
57	HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:87/3/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
58	HQ File :01/82/050/00091/AM15/	RLA File :09/24/040/00544/AM14/	Lic.No/Date:0910059155 04.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

59	**Case No.:117/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00121/AM15/	RLA File :09/24/040/00543/AM14/	Lic.No/Date:0910059156 04.02.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

60	**Case No.:54/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00058/AM15/	RLA File :09/24/040/00552/AM14/	Lic.No/Date:0910059230 10.02.2014	Defer Date:18.02.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2014-PI(Norms) dated 01.12.2014, it was decided to call from the firm following information/ technical details: • Complete technical details as per Appendix -33 showing complete and balance chemical reactions, % Yield etc. • Requirement and recovery of solvent at each stage. • Technical Justification for requirement of each input. • Past Production vis-à-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 18.02.2015.			

61	**Case No.:64/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00068/AM15/	RLA File :09/24/040/00554/AM14/	Lic.No/Date:0910059247 11.02.2014	Defer Date:18.02.2015
	Decision : It was decided remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 18.02.2015.			

62	**Case No.:61/3/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00065/AM15/	RLA File :09/24/040/00568/AM14/	Lic.No/Date:0910059258 12.02.2014	Defer Date:18.02.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 18.02.2015.			

63	**Case No.:48/3/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00052/AM15/	RLA File :09/24/040/00582/AM14/	Lic.No/Date:0910059263 12.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/379/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export	S. No.	Import Item	Qty. Allowed

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	Quantity			kg/kg
Line 1 (R)-3-(3-Fluoro-4 Morpholinophenyl) 5-(Hydroxymethyl) Oxazolidin-2-One	1 kg	1.	3,4-Difluoronitrobenzene	1.00
		2.	Sodium Carbonate	0.80
		3.	Ammonium Chloride Solution	1.324
		4.	Sodium Bi-carbonate	0.90
		5.	Lithium Tert-Butoxide	1.0298
		6.	Dimethyl Formamide	0.85
		7.	Tetra Hydro Furan	1.70
		8.	Methanol	0.785
		9.	n-Hexane	5.74
		10.	R-Glycidyl butyrate	0.964

RA may take appropriate action as per the decision of Norms Committee.

64	**Case No.:73/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00077/AM15/	RLA File :09/24/040/00536/AM14/	Lic.No/Date:0910059285 14.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

65	**Case No.:131/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00135/AM15/	RLA File :09/24/040/00576/AM14/	Lic.No/Date:0910059289 14.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

66	**Case No.:64/6/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00466/AM15/	RLA File :03/94/040/00707/AM14/	Lic.No/Date:0310770862 18.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

67	**Case No.:86/3/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00090/AM15/	RLA File :02/24/040/00197/AM14/	Lic.No/Date:0210200380 21.02.2014	Defer Date:18.02.2015

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वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

68	**Case No.:105/3/82-ALC4/2014**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00109/AM15/	RLA File :03/95/040/00842/AM14/	Lic.No/Date:0310771596 24.02.2014	Defer Date:18.02.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 18.02.2015.			

69	**Case No.:161/3/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00165/AM15/	RLA File :03/95/040/00889/AM14/	Lic.No/Date:0310771527 24.02.2014	Defer Date:18.02.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/315/2014-PI(Norms) dated 01.12.2014, it was decided to call from the firm the following technical details: i) Copy of certificate of Analysis of Imported Azithromycin Dihydrate IP grade on Actual content basis vis-a-vis specifications under Indian Pharmacopia. ii) A similar COA of the Export Product vis-avis the specifications laid down in USP -36 iii) Justification / Reasons for Reprocessing. The case was deferred for 18.02.2015.			

70	**Case No.:233/3/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00237/AM15/	RLA File :08/24/040/00526/AM14/	Lic.No/Date:0810129185 25.02.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/358/2014-PI(Norms) dated 22.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: Buspirone Hydrochloride Tablets USP 5mg, 10mg 15mg and 30mg

S.No.	Import Item	Norms proposed for 1 No. Tablets			
		5mg tablet	**10mg tablet**	**15mg tablet**	**30mg tablet**
1.	Buspirone Hydrochloride	5.1	10.2	15.30	30.6
2.	Lactose Monohydrate	48.833	97.667	146.50	293.0
3.	Microcrystalline Cellulose (Avicel PH 102)	16.667	33.33	50.0	100.00
4.	Sodium Starch Glycolate	3.0	6.0	9.0	18.00
5.	Colloidal Silicon Dioxide	0.750	1.50	2.25	4.50
6.	Magnesium Stearate	0.750	1.50	2.25	4.50
7 to 15	Packing Materials	Relevant, As per packing policy.			

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Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:5/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00009/AM15/	RLA File :05/23/040/00494/AM14/	Lic.No/Date:0510380433 27.02.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/333/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

71

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
19-Norandrostenedione 99% Intermediate	1 kg	1	Sitolactone	1.40
		2	5-Chloro-2-Pentanone	1.30
		3	Tetrahydrofuran	3.50 lit/kg
		4	Pyridine	0.62 lit/kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:118/6/82-ALC4/2014	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
72	HQ File :01/82/050/00520/AM15/	RLA File :04/24/040/00214/AM14/	Lic.No/Date:0410155675 27.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
73	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:106/3/82-ALC4/2014	Party Name:PERFECT VITAMINS PVT.LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
74	HQ File :01/82/050/00110/AM15/	RLA File :03/95/040/00960/AM14/	Lic.No/Date:0310772411 28.02.2014	Defer Date:18.02.2015

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:184/3/82-ALC4/2014	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00188/AM15/	RLA File :04/24/040/00266/AM14/	Lic.No/Date:0410155776 03.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/382/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export Item: Di Methoxy Trityl Thymidine White Powder, 99% pure (4 Export Item).

75

S. No.	Export Product	Qty.	Import Item	Qty. allowed kg/kg.
1.	Di Methoxy Trityl Thymidine	kg	Thymidine	0.483
2.	Di Methoxy Trityl Benzoyl Deoxy Cytidine	kg	Deoxycytidine	0.553
3.	Di Methoxy Trityl Benzoyl Deoxy Adenosine	kg	Deoxyadenosine	0.632
4.	Di Methoxy Trityl Isobutyryl Deoxy Guanosine	kg	Deoxyguanosine	0.688

RA concerned may take further necessary action as per above decision of NC.

	Case No.:119/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
76	HQ File :01/82/050/00521/AM15/	RLA File :31/83/040/00235/AM14/	Lic.No/Date:3110063002 10.03.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

	Case No.:33/10/82-ALC4/2014	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
77	HQ File :01/82/050/00947/AM15/	RLA File :09/24/040/00617/AM14/	Lic.No/Date:0910059557 13.03.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

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78	**Case No.:57/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00061/AM15/	RLA File :05/23/040/00506/AM14/	Lic.No/Date:0510382053 18.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

79	**Case No.:180/6/82-ALC4/2014**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date:3410039601 19.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

80	**Case No.:55/10/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00969/AM15/	RLA File :09/24/040/00645/AM14/	Lic.No/Date:0910059590 19.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

81	**Case No.:48/15/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01335/AM15/	RLA File :09/24/040/00644/AM14/	Lic.No/Date:0910059591 19.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

82	**Case No.:13/10/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00927/AM15/	RLA File :09/24/040/00641/AM14/	Lic.No/Date:0910059593 20.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

83	**Case No.:123/3/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00127/AM15/	RLA File :05/23/040/00508/AM14/	Lic.No/Date:0510382292 20.03.2014	Defer Date:18.02.2015
	Decision : It was decided to call from the firm copy of Drug Manufacturing Licence alongwith list of approved items), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 18.02.2015.			

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	Case No.:81/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
84	HQ File :01/82/050/00398/AM15/	RLA File :03/94/040/01160/AM14/	Lic.No/Date:0310775960 26.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:82/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
85	HQ File :01/82/050/00399/AM15/	RLA File :03/94/040/01152/AM14/	Lic.No/Date:0310775954 26.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:57/10/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
86	HQ File :01/82/050/00971/AM15/	RLA File :09/24/040/00628/AM14/	Lic.No/Date:0910059640 27.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:51/5/82-ALC4/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
87	HQ File :01/82/050/00368/AM15/	RLA File :03/94/040/01098/AM14/	Lic.No/Date:0310776087 27.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:48/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
88	HQ File :01/82/050/00365/AM15/	RLA File :03/94/040/01168/AM14/	Lic.No/Date:0310776170 27.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:110/6/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
89	HQ File :01/82/050/00512/AM15/	RLA File :09/24/040/00606/AM14/	Lic.No/Date:0910059642 27.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

90	**Case No.:40/10/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00954/AM15/	RLA File :09/24/040/00661/AM14/	Lic.No/Date:0910059680 28.03.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/360/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime	Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.50
		2.	Triphenyl Phosphine	0.82
		3.	Activated Carbon	0.05
		4.	Dimethyl Formamide	2.80
		5.	Methylene Chloride	10.00
		6.	Mica Ester	0.82

RA may take appropriate action as per the decision of Norms Committee.

91	**Case No.:112/6/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00514/AM15/	RLA File :09/24/040/00658/AM14/	Lic.No/Date:0910059678 28.03.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

92	**Case No.:44/5/82-**	Party Name:KOPRAN	Meet No/Date:15/82-	**Status:Deffered and Re-indexed**

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
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	ALC4/2014	LIMITED	ALC4/2014 12.01.2015	**and Re-indexed**
	HQ File :01/82/050/00361/AM15/	RLA File :03/94/040/01157/AM14/	Lic.No/Date:0310776372 28.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

93	**Case No.:47/5/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00364/AM15/	RLA File :03/94/040/01169/AM14/	Lic.No/Date:0310776351 28.03.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

94	**Case No.:8/10/82-ALC4/2014**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00922/AM15/	RLA File :09/24/040/00651/AM14/	Lic.No/Date:0910059684 01.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

95	**Case No.:52/6/82-ALC4/2014**	Party Name:UPL LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

96	**Case No.:73/5/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00390/AM15/	RLA File :03/94/040/01189/AM14/	Lic.No/Date:0310776770 02.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

97	**Case No.:47/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00961/AM15/	RLA File :09/24/040/00638/AM14/	Lic.No/Date:0910059694 02.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Biotechnology.			

98	**Case No.:4/10/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
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			12.01.2015	
	HQ File :01/82/050/00918/AM15/	RLA File :09/24/040/00670/AM14/	Lic.No/Date:0910059706 03.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Biotechnology.			

99	**Case No.:15/10/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00929/AM15/	RLA File :09/24/040/00671/AM14/	Lic.No/Date:0910059705 03.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

100	**Case No.:22/10/82-ALC4/2014**	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00936/AM15/	RLA File :09/24/040/00669/AM14/	Lic.No/Date:0910059697 03.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

101	**Case No.:67/5/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00384/AM15/	RLA File :03/94/040/00001/AM15/	Lic.No/Date:0310777658 09.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

102	**Case No.:72/5/82-ALC4/2014**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00389/AM15/	RLA File :03/94/040/01100/AM14/	Lic.No/Date:0310777795 09.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

103	**Case No.:23/6/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

104	**Case No.:24/6/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:15/82-ALC4/2014	**Status:Deffered and Re-indexed**

निर्मल कुमार NIRMAL KUMAR
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			12.01.2015	
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date:2210014788 09.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

104	**Case No.:24/6/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date:2210014787 09.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

105	**Case No.:1/2/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

106	**Case No.:32/5/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date:3110063481 11.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

107	**Case No.:68/5/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00385/AM15/	RLA File :03/94/040/01125/AM14/	Lic.No/Date:0310778140 11.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

108	**Case No.:34/5/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00351/AM15/	RLA File :34/24/040/00003/AM15/	Lic.No/Date:3410039800 15.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

109	**Case No.:39/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00703/AM15/	RLA File :09/24/040/00009/AM15/	Lic.No/Date:0910059757 16.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

110	**Case No.:21/10/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00935/AM15/	RLA File :09/24/040/00678/AM14/	Lic.No/Date:0910059795 21.04.2014	Defer Date:18.02.2015
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments The case is deferred for 18.02.2015.			

111	**Case No.:69/5/82-ALC4/2014**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00386/AM15/	RLA File :03/94/040/00041/AM15/	Lic.No/Date:0310778812 21.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

112	**Case No.:58/10/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00972/AM15/	RLA File :09/24/040/00674/AM14/	Lic.No/Date:0910059797 22.04.2014	Defer Date:

Decision: Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/554/2014-PI(Norms) dated 20.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Cefepime for Injection/ Cefepime Hcl Sterile (Buffered with L-Arginine)	1 kg	1	Cefepime Hydrochloride (Non Sterile)/(6R,7R)-7((Z)-2-(2-Amino-4-Thiazolyl)-2-Methoxyimino) Acetamido)-3-(1-(1-Methylpyrrolidinyl) Methyl)-8-oxo-5-thia-1-azabicyclo (4.2.0) oct-2-en-2-Carboxylic Acid Hydrochloride Monohydrate.	0.655

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		2	L-arginine	0.37
		3	Acetone	1.816
		4	Methanol	1.134
		5	Activated carbon	0.034
		6	Isopropyl Alcohol	1.00
		7	Aluminium canisters	Relevant, As per packing policy

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:78/5/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00395/AM15/	RLA File :03/94/040/00012/AM15/	Lic.No/Date:0310779054 22.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

114	**Case No.:48/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00962/AM15/	RLA File :09/24/040/00650/AM14/	Lic.No/Date:0910059803 22.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

115	**Case No.:49/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00963/AM15/	RLA File :09/24/040/00006/AM15/	Lic.No/Date:0910059802 22.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

116	**Case No.:38/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00952/AM15/	RLA File :09/24/040/00656/AM14/	Lic.No/Date:0910059807 23.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

117	**Case No.:77/5/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00394/AM15/	RLA File :03/94/040/00997/AM14/	Lic.No/Date:0310779207 23.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

118	**Case No.:53/5/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00370/AM15/	RLA File :03/95/040/00015/AM15/	Lic.No/Date:0310779156 23.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

119	**Case No.:138/6/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00540/AM15/	RLA File :31/83/040/00015/AM15/	Lic.No/Date:3110063590 24.04.2014	Defer Date:18.02.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2014-PI(Norms) dated 22.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Item	S. No.	Import Item	For Export of 1No. vial.	
			2ml vial	4ml vial
Amikacin Sulfate Injection USP	1.	Amikacin Sulfate	734.459mg	1.469 gm
	2.	Serum Stopper	Relevant, As per packing policy	
	3.	Flip-off Seals		

RA may take appropriate action as per the decision of Norms Committee.

120	**Case No.:6/5/82-ALC4/2014**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00323/AM15/	RLA File :05/24/040/00034/AM15/	Lic.No/Date:0510384810 24.04.2014	Defer Date:18.02.2014
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

121	**Case No.:53/10/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE	Meet No/Date:15/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Directorate General of Foreign Trade
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		LTD.,	12.01.2015	
	HQ File :01/82/050/00967/AM15/	RLA File :09/24/040/00677/AM14/	Lic.No/Date:0910059856 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

122	**Case No.:74/6/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00476/AM15/	RLA File :09/24/040/00014/AM15/	Lic.No/Date:0910059860 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

123	**Case No.:63/5/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00380/AM15/	RLA File :03/95/040/00028/AM15/	Lic.No/Date:0310779501 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of DML (Drug Manufacturing Licence). The case was deferred for 18.02.2015.			

124

	Case No.:8/5/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00325/AM15/	RLA File :05/24/040/00016/AM15/	Lic.No/Date:0510384943 25.04.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/409/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Aliskiren Hemifumarate	1 kg	1	Tert-Butyl(1S,3S)-1-((2S,4S)-4-isopropyl-5-oxotetrahydro furan-2-yl)-3-(4-methoxy-3-(3-methoxy propoxy)benzyl)-4-methyl pentylcarbamate (**AK11**)	1.526
		2.	3-amino-2,2-dimethyl proponamide	0.61

RA concerned may take further necessary action as per above decision of NC.

125	**Case No.:64/5/82-ALC4/2014**	Party Name:SURVIVAL	Meet No/Date:15/82-	**Status:Deffered**

Dy. Director General of Foreign Trade
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		TECHNOLOGIES PVT.LTD.	ALC4/2014 12.01.2015	**and Re-indexed**
	HQ File :01/82/050/00381/AM15/	RLA File :03/95/040/00026/AM15/	Lic.No/Date:0310779504 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

126	**Case No.:41/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00955/AM15/	RLA File :09/24/040/00028/AM15/	Lic.No/Date:0910059852 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

127	**Case No.:46/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00960/AM15/	RLA File :09/24/040/00029/AM15/	Lic.No/Date:0910059853 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

128	**Case No.:54/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00968/AM15/	RLA File :09/24/040/00037/AM15/	Lic.No/Date:0910059858 25.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

129	**Case No.:51/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

130	**Case No.:43/8/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00707/AM15/	RLA File :09/24/040/00012/AM15/	Lic.No/Date:0910059930 29.04.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/360/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is			

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Udyog Bhawan, New Delhi

lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime	Kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.50
		2.	Triphenyl Phosphine	0.82
		3.	Activated Carbon	0.05
		4.	Dimethyl Formamide	2.80
		5.	Methylene Chloride	10.00
		6.	Mica Ester	0.82

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:76/10/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

132	**Case No.:75/8/82-ALC4/2014**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00739/AM15/	RLA File :09/24/040/00034/AM15/	Lic.No/Date:0910059927 29.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/214/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	S,No	Item of Import	Quantity allowed
2-Mercapto-5-(1-Pyrrolyl) Benzimidazole	KG	1	2,5-Dimethoxy Tetrahydrofuran	1.88 kg/kg

RA may take appropriate action as per the decision of Norms Committee.

133	**Case No.:77/10/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00991/AM15/	RLA File :22/24/040/00003/AM15/	Lic.No/Date:2210014838 29.04.2014	Defer Date:18.02.2015

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Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

134	**Case No.:61/10/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00975/AM15/	RLA File :03/95/040/00913/AM14/	Lic.No/Date:0310779831 29.04.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

135	**Case No.:20/10/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00934/AM15/	RLA File :09/24/040/00044/AM15/	Lic.No/Date:0910059969 01.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

136	**Case No.:3/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00320/AM15/	RLA File :03/95/040/00017/AM15/	Lic.No/Date:0310780255 01.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

137	**Case No.:19/10/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00933/AM15/	RLA File :09/24/040/00020/AM15/	Lic.No/Date:0910059967 01.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

138	**Case No.:43/10/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00957/AM15/	RLA File :09/24/040/00021/AM15/	Lic.No/Date:0910059968 01.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

139	**Case No.:9/5/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00326/AM15/	RLA File :05/23/040/00041/AM15/	Lic.No/Date:0510385706 05.05.2014	Defer Date:

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	:01/82/050/00326/AM15/	:05/23/040/00041/AM15/	05.05.2014	Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

140	**Case No.:12/5/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00329/AM15/	RLA File :05/23/040/00042/AM15/	Lic.No/Date:0510385707 05.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

141	**Case No.:54/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00371/AM15/	RLA File :03/95/040/00077/AM15/	Lic.No/Date:0310780621 05.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

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142	**Case No.:57/5/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00374/AM15/	RLA File :03/95/040/00085/AM15/	Lic.No/Date:0310780627 05.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

143	**Case No.:35/5/82-ALC4/2014**	Party Name:ELIXIR PHARMA	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00352/AM15/	RLA File :08/24/040/00047/AM15/	Lic.No/Date:0810131142 07.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

144	**Case No.:13/5/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00330/AM15/	RLA File :05/24/040/00049/AM15/	Lic.No/Date:0510386137 09.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

145	**Case No.:15/5/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00332/AM15/	RLA File :05/24/040/00036/AM15/	Lic.No/Date:0510386135 09.05.2014	Defer Date:18.02.2015

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	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

146	**Case No.:21/5/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00338/AM15/	RLA File :05/24/040/00039/AM15/	Lic.No/Date:0510386136 09.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

147	**Case No.:17/5/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00334/AM15/	RLA File :05/24/040/00053/AM15/	Lic.No/Date:0510386224 09.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

148	**Case No.:18/5/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00335/AM15/	RLA File :05/24/040/00021/AM15/	Lic.No/Date:0510386223 09.05.2014	Defer Date:18.022015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

149	**Case No.:19/5/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00336/AM15/	RLA File :05/24/040/00020/AM15/	Lic.No/Date:0510386217 09.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

150	**Case No.:18/10/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00932/AM15/	RLA File :09/24/040/00064/AM15/	Lic.No/Date:0910060039 09.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

151	**Case No.:37/10/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**

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HQ File :01/82/050/00951/AM15/	RLA File :09/24/040/00062/AM15/	Lic.No/Date:0910060032 09.05.2014	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/341/2014-PI(Norms) dated 28.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(2S,3S)1,2-epoxy-3-(butoxycarbonyl) amino-4-phenylbutane[(S,S)-BOC Epoxide]	1 kg	1.	(3S)-3-(tert-Butoxycarbonyl) amino-1-chloro-4-phenyl-2 - butanone (Chloroketone)	1.60

RA may take appropriate action as per the decision of Norms Committee.

152	**Case No.:17/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00931/AM15/	RLA File :09/24/040/00054/AM15/	Lic.No/Date:0910060072 12.05.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

153	**Case No.:5/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00919/AM15/	RLA File :09/24/040/00676/AM14/	Lic.No/Date:0910060057 12.05.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

154	**Case No.:52/10/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00966/AM15/	RLA File :09/24/040/00055/AM15/	Lic.No/Date:0910060080 13.05.2014	Defer Date:18.02.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/553/2014-PI(Norms) dated 20.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piperacillin & Tazobactam 8:1 For Injection	1 no.	1.	Tazobactam Acid	0.110
		2.	Piperacillin Acid	0.903

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		3.	Activated carbon	0.0090
		4.	Aluminium Canisters	Relevant, As per Packing Policy

R A may take appropriate action as per the decision of Norms Committee.

155	**Case No.:34/10/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00948/AM15/	RLA File :09/24/040/00017/AM15/	Lic.No/Date:0910060082 13.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

156	**Case No.:3/10/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00917/AM15/	RLA File :09/24/040/00065/AM15/	Lic.No/Date:0910060092 13.05.2014	Defer Date:18.02.2014
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

157	**Case No.:44/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00958/AM15/	RLA File :09/24/040/00053/AM15/	Lic.No/Date:0910060088 13.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

158	**Case No.:59/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00973/AM15/	RLA File :09/24/040/00045/AM15/	Lic.No/Date:0910060084 13.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

159	**Case No.:14/10/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00928/AM15/	RLA File :31/83/040/00035/AM15/	Lic.No/Date:3110063976 15.05.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2014-PI(Norms) dated 22.01.2015, it was decided to ratify			

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norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Item	S. No.	Import Item	For Export of 1No. vial.	
			2ml vial	4ml vial
Amikacin Sulfate Injection USP	1.	Amikacin Sulfate	734.459mg	1.469 gm
	2.	Serum Stopper	Relevant, As per packing policy	
	3.	Flip-off Seals		

RA may take appropriate action as per the decision of Norms Committee.

160	**Case No.:39/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00953/AM15/	RLA File :09/24/040/00060/AM15/	Lic.No/Date:0910060145 19.05.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

161	**Case No.:101/6/82-ALC4/2014**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00503/AM15/	RLA File :03/95/040/00122/AM15/	Lic.No/Date:0310781971 19.05.2014	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 10.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE- CU 200 AG	1 no.	1.	COPPER WIRE WITH SILVER CORE	0.000190 kg
		2.	HDPE GRANULES	0.00130 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	FRAME MADE OF LDPE RESIN & BARIUM SULPHATE	Net +10%
		5.	PVC GRANULES	0.000728 kg
		6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000058 kg
		7.	SOLID ROD MADE OF POLYPROPYLENE GRANULES	Net +10%

R A may take appropriate action as per the decision of Norms Committee.

162	**Case No.:120/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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Udyog Bhawan, New Delhi

	HQ File :01/82/050/00784/AM15/	RLA File :03/94/040/00111/AM15/	Lic.No/Date:0310782171 20.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

163	**Case No.:38/5/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00355/AM15/	RLA File :08/24/040/00076/AM15/	Lic.No/Date:0810131456 20.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

164	**Case No.:9/10/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

165	**Case No.:35/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00949/AM15/	RLA File :09/24/040/00076/AM15/	Lic.No/Date:0910060166 21.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

166	**Case No.:36/10/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00950/AM15/	RLA File :09/24/040/00072/AM15/	Lic.No/Date:0910060165 21.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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167	**Case No.:221/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00623/AM15/	RLA File :03/94/040/00125/AM15/	Lic.No/Date:0310782489 22.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

168	**Case No.:79/8/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

169	**Case No.:41/5/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00358/AM15/	RLA File :09/24/040/00096/AM15/	Lic.No/Date:0910060207 23.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

170	**Case No.:16/8/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00680/AM15/	RLA File :09/24/040/00094/AM15/	Lic.No/Date:0910060220 26.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

171	**Case No.:114/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00778/AM15/	RLA File :03/94/040/00133/AM15/	Lic.No/Date:0310782942 26.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

172	**Case No.:119/8/82-ALC4/2014**	Party Name:KUSUMA PHARMA	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00783/AM15/	RLA File :03/94/040/00115/AM15/	Lic.No/Date:0310782930 26.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

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173	**Case No.:29/10/82-ALC4/2014**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00943/AM15/	RLA File :09/24/040/00110/AM15/	Lic.No/Date:0910060235 27.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

174	**Case No.:71/10/82-ALC4/2014**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00985/AM15/	RLA File :56/24/040/00009/AM15/	Lic.No/Date:5610004240 27.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

175	**Case No.:115/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00779/AM15/	RLA File :03/94/040/00151/AM15/	Lic.No/Date:0310783328 28.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

176	**Case No.:145/6/82-ALC4/2014**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

177	**Case No.:34/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00698/AM15/	RLA File :09/24/040/00103/AM15/	Lic.No/Date:0910060257 28.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

178	**Case No.:38/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00702/AM15/	RLA File :09/24/040/00108/AM15/	Lic.No/Date:0910060258 28.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:51/8/82-ALC4/2014	Party Name:PVS LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
179	HQ File :01/82/050/00715/AM15/	RLA File :09/24/040/00022/AM15/	Lic.No/Date:0910060267 28.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:101/8/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00765/AM15/	RLA File :03/94/040/00154/AM15/	Lic.No/Date:0310783435 29.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/541/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

[A] <u>For Export of Clotrimazole 1% Vaginal Cream 35gm, 2% Vaginal Cream 20gms and 10% Vaginal Cream 5gm.</u>

S. No.	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream.		
		1%, 35 gm	2%, 20gm	10%, 5gm
1.	Clotrimazole	0.357 gm	0.408gm	0.51gm
2.	Octyldodecanol	4.725 gm	2.70 gm	NIL
3.	Cetyl Palmated	1.05 gm	0.60 gm	0.15 gm
4.	Cetostearyl Alcohol	3.50 gm	2.0 gm	0.175 gm
180 5.	Isopropyl Myristate	NIL	NIL	0.675 gm
6.	Empty Aluminium collapsible Tube	Relevant, As per packing policy		
7.	Plastic Applicator			

[B] <u>For Export of Clotrimazole 1% Cream; 3,5,10,20,50 and 100gm Tube</u>

S. No.	Import Item	For Export of 1 No. Clotrimazole 1% Cream, 100gm Tube.
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.0 gm
4.	Cetostearyl Alcohol	10.0 gm
5.	Empty Aluminium collapsible Tube	Relevant, As per packing policy

Note:- For different packsize, norms can be worked out on pro-rata basis.

[C] For Export of Clortimazole 1% Cream 10gm Tube with Fluconazole Capsule

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S. No.	Import Item	For Export of 1 No. Clotrimazole 1% Cream, 10 gm Tube.
1.	Clotrimazole	0.102 gm/tube
2.	Octyldodecanol	1.35 gm/tube
3.	Cetyl Palmated	0.30 gm/tube
4.	Cetostearyl Alcohol	1.00 gm/tube
5.	Empty Aluminium collapsible Tube	Relevant, As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

181	**Case No.:100/8/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00764/AM15/	RLA File :03/94/040/00129/AM15/	Lic.No/Date:0310783592 29.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

182	**Case No.:37/8/82-ALC4/2014**	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00701/AM15/	RLA File :09/24/040/00113/AM15/	Lic.No/Date:0910060282 29.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

183	**Case No.:44/8/82-ALC4/2014**	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00708/AM15/	RLA File :09/24/040/00087/AM15/	Lic.No/Date:0910060298 30.05.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

184	**Case No.:30/10/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00944/AM15/	RLA File :09/24/040/00097/AM15/	Lic.No/Date:0910060340 03.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

185	**Case No.:87/8/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310784177	Defer

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	:01/82/050/00751/AM15/	:03/94/040/00156/AM15/	03.06.2014	Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

186	**Case No.:68/6/82-ALC4/2014**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00470/AM15/	RLA File :03/95/040/00169/AM15/	Lic.No/Date:0310784098 03.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

187	**Case No.:47/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00711/AM15/	RLA File :09/24/040/00122/AM15/	Lic.No/Date:0910060381 05.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

188	**Case No.:49/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00713/AM15/	RLA File :09/24/040/00121/AM15/	Lic.No/Date:0910060380 05.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

189	**Case No.:15/8/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00679/AM15/	RLA File :09/24/040/00119/AM15/	Lic.No/Date:0910060403 09.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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190	**Case No.:48/8/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00712/AM15/	RLA File :09/24/040/00118/AM15/	Lic.No/Date:0910060402 09.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

191	**Case No.:54/8/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00718/AM15/	RLA File :09/24/040/00123/AM15/	Lic.No/Date:0910060413 10.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

192	**Case No.:40/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00704/AM15/	RLA File :09/24/040/00130/AM15/	Lic.No/Date:0910060411 10.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

193	**Case No.:106/8/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00770/AM15/	RLA File :03/94/040/00131/AM15/	Lic.No/Date:0310785223 12.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

194	**Case No.:105/8/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00769/AM15/	RLA File :03/94/040/00205/AM15/	Lic.No/Date:0310785225 12.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

195	**Case No.:58/8/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00722/AM15/	RLA File :09/24/040/00137/AM15/	Lic.No/Date:0910060441 13.06.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/552/2014-PI(Norms) dated 20th January 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Exprt Product: Cefuroxime Axetil Crystalline

S. No.	Import Item	Qty. allowed kg/kg.
1.	7-aminocephalosporanic acid (7 A C A)	0.769
2.	chlorosulphonyl isocynate	0.4754
3.	(z)-2-methoxy imino(furyl-2-yl) acetic acid ammonium salt (smia)	0.6152
4.	acetone	1.611
5.	methylene chloride	3.369
6.	activated carbon	0.093
7.	n,n-dimethyl acetamide	4.02
8.	potassium carbonate	0.043
9.	cyclohexane	1.733
10.	methanol	2.78

RA concerned may take further necessary action as per above decision of NC.

196	**Case No.:60/10/82-ALC4/2014**	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00974/AM15/	RLA File :08/24/040/00116/AM15/	Lic.No/Date:0810132332 13.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

197	**Case No.:149/6/82-ALC4/2014**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date:0510388673 13.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

198	**Case No.:154/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00556/AM15/	RLA File :05/24/040/00132/AM15/	Lic.No/Date:0510388703 16.06.2014	Defer Date:18.02.2015

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	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

199	**Case No.:77/8/82-ALC4/2014**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00741/AM15/	RLA File :03/94/040/00196/AM15/	Lic.No/Date:0310785501 17.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

200	**Case No.:30/8/82-ALC4/2014**	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00694/AM15/	RLA File :09/24/040/00135/AM15/	Lic.No/Date:0910060470 17.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

201	**Case No.:72/8/82-ALC4/2014**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00736/AM15/	RLA File :09/24/040/00105/AM15/	Lic.No/Date:0910060462 17.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

202	**Case No.:20/8/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00684/AM15/	RLA File :09/24/040/00139/AM15/	Lic.No/Date:0910060467 17.06.2014	Defer Date:18.02.2015
	Decision : It was decided to call from the firm copy of Certificate of Analysis. The case is deferred for 18.02.2015.			

203	**Case No.:160/6/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

204	**Case No.:19/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00683/AM15/	RLA File :09/24/040/00153/AM15/	Lic.No/Date:0910060486 18.06.2014	Defer Date:18.02.2015

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Udyog Bhawan, New Delhi

	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

205	**Case No.:73/8/82-ALC4/2014**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00737/AM15/	RLA File :09/24/040/00151/AM15/	Lic.No/Date:0910060515 19.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

206	**Case No.:68/10/82-ALC4/2014**	Party Name:LEBEN LABORATORIES PVT.LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00982/AM15/	RLA File :03/95/040/00230/AM15/	Lic.No/Date:0310785856 23.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

207	**Case No.:230/6/82-ALC4/2014**	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00632/AM15/	RLA File :56/24/040/00010/AM15/	Lic.No/Date:5610004310 23.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

208	**Case No.:111/8/82-ALC4/2014**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00775/AM15/	RLA File :03/95/040/00178/AM15/	Lic.No/Date:0310785804 23.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

209	**Case No.:107/8/82-ALC4/2014**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00771/AM15/	RLA File :03/95/040/00244/AM15/	Lic.No/Date:0310785907 24.06.2014	Defer Date:18.02.2015
	Decision : : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

210	**Case No.:170/6/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:18.02.2015

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	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

211	**Case No.:231/6/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00633/AM15/	RLA File :34/24/040/00055/AM15/	Lic.No/Date:3410040310 25.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

212	**Case No.:87/6/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00489/AM15/	RLA File :09/24/040/00149/AM15/	Lic.No/Date:0910060537 25.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

213	**Case No.:89/6/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00491/AM15/	RLA File :09/24/040/00150/AM15/	Lic.No/Date:0910060536 25.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

214	**Case No.:32/8/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00696/AM15/	RLA File :09/24/040/00141/AM15/	Lic.No/Date:0910060539 25.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

215	**Case No.:52/8/82-ALC4/2014**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00716/AM15/	RLA File :07/24/040/00096/AM15/	Lic.No/Date:0710105418 26.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

216	**Case No.:80/8/82-ALC4/2014**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00744/AM15/	RLA File :03/95/040/00250/AM15/	Lic.No/Date:0310786143 27.06.2014	Defer Date:18.02.2015

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	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC (Petrochemical Div).

217	**Case No.:63/10/82-ALC4/2014**	Party Name:SAVVY CARE & COSMETICS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00977/AM15/	RLA File :03/95/040/00254/AM15/	Lic.No/Date:0310786114 27.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

218	**Case No.:219/6/82-ALC4/2014**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00621/AM15/	RLA File :03/95/040/00221/AM15/	Lic.No/Date:0310786118 27.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

219	**Case No.:199/6/82-ALC4/2014**	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

220	**Case No.:202/6/82-ALC4/2014**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC (Petrochemical Div).			

221	**Case No.:62/8/82-ALC4/2014**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00726/AM15/	RLA File :07/24/040/00111/AM15/	Lic.No/Date:0710105491 02.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

222	**Case No.:29/8/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00693/AM15/	RLA File :09/24/040/00181/AM15/	Lic.No/Date:0910060578 04.07.2014	Defer Date:18.02.2015

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	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

223	**Case No.:83/8/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00747/AM15/	RLA File :03/95/040/00109/AM15/	Lic.No/Date:0310786418 04.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

224	**Case No.:18/8/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00682/AM15/	RLA File :09/24/040/00176/AM15/	Lic.No/Date:0910060577 04.07.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

225	**Case No.:64/10/82-ALC4/2014**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00978/AM15/	RLA File :03/95/040/00303/AM15/	Lic.No/Date:0310786462 07.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

226	**Case No.:218/6/82-ALC4/2014**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00620/AM15/	RLA File :03/95/040/00246/AM15/	Lic.No/Date:0310786466 07.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

227	**Case No.:28/10/82-ALC4/2014**	Party Name:GLOCHEM INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00942/AM15/	RLA File :09/24/040/00143/AM15/	Lic.No/Date:0910060609 08.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

228	**Case No.:84/8/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00748/AM15/	RLA File :03/95/040/00258/AM15/	Lic.No/Date:0310786556 08.07.2014	Defer Date:18.02.2015

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Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

229	**Case No.:62/10/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00976/AM15/	RLA File :03/95/040/00271/AM15/	Lic.No/Date:0310786523 08.07.2014	Defer Date18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

230	**Case No.:44/15/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01331/AM15/	RLA File :09/24/040/00192/AM15/	Lic.No/Date:0910060635 09.07.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

231	**Case No.:21/8/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00685/AM15/	RLA File :09/24/040/00134/AM15/	Lic.No/Date:0910060632 09.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

232	**Case No.:32/10/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00946/AM15/	RLA File :09/24/040/00182/AM15/	Lic.No/Date:0910060655 11.07.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
Meropenem for Injection	1 kg	1.	Meropenem Trihydrate (Non-sterile)	1.032
		2	Acetone	1.85
		3.	Methanol	2.01
		4.	Activated Carbon	0.065

RA concerned may take further necessary action as per above decision of NC.

233	**Case No.:194/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00596/AM15/	RLA File :05/24/040/00147/AM15/	Lic.No/Date:0510389654 11.07.2014	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2014-PI(Norms) dated 20.01.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Exprt Product: Montelukast Sodium

S. No.	Import Item	Qty. Recommended kg/kg.
1.	(S)-(E)-2-[2-[3-(7-chloro-2-quinolinyl)-ethenylphenyl]-3-hydroxypropyl]-phenyl]-2-propanol	1.24
2.	Methanol	2.325
3.	N,N-Diisopropylethylamine	0.30
4.	Tetrahydrofuran	3.15
5.	Acetonitrile	2.95
6.	2-[1-(Mercaptomethyl)Cyclopropyl] Acetic Acid	0.40

RA concerned may take further necessary action as per above decision of NC.

234	**Case No.:36/8/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00700/AM15/	RLA File :09/24/040/00198/AM15/	Lic.No/Date:0910060661 14.07.2014	Defer Date:18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

235	**Case No.:27/8/82-ALC4/2014**	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: approved**
	HQ File :01/82/050/00691/AM15/	RLA File :07/24/040/00144/AM15/	Lic.No/Date:0710105736 15.07.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/82 meeting held on 26.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ambroxol HCL	1 kg	1.	Liquid Bromine	1.32 kg
		2.	Trans Para Amino Cyclohexanol	0.80 kg
		3.	Sodium Borohydride	0.583 kg
		4.	Tetra Hydrofuran	2.15 kg
		5.	Methanol	2.58 kg
		6.	Methylene Dichloride	3.225 kg

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	RA concerned may take further necessary action as per above decision of NC.

236	**Case No.:200/6/82-ALC4/2014**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Biotechnology.			

237	**Case No.:214/6/82-ALC4/2014**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00616/AM15/	RLA File :04/24/040/00067/AM15/	Lic.No/Date:0410159026 18.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

238	**Case No.:72/10/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00986/AM15/	RLA File :07/24/040/00112/AM15/	Lic.No/Date:0710105884 18.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

239	**Case No.:70/8/82-ALC4/2014**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00734/AM15/	RLA File :34/24/040/00097/AM15/	Lic.No/Date:3410040385 21.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

240	**Case No.:103/8/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00767/AM15/	RLA File :03/94/040/00230/AM15/	Lic.No/Date:0310787202 22.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

241	**Case No.:25/15/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Case Added**
	HQ File :01/82/050/01312/AM15/	RLA File :56/24/040/00019/AM15/	Lic.No/Date:5610004338 22.07.2014	Defer Date: 18.02.2015

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Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC (Petrochemicals Div.).

242	**Case No.:2/6/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00404/AM15/	RLA File :04/24/040/00031/AM15/	Lic.No/Date:0410159058 22.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

243	**Case No.:71/8/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00735/AM15/	RLA File :34/24/040/00099/AM15/	Lic.No/Date:3410040394 23.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

244

	Case No.:3/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/00405/AM15/	RLA File :08/24/040/00165/AM15/	Lic.No/Date:0810132790 23.07.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg
		3.	Microcrystalline Cellulose (Acicel PH 102)	233 mg
		4.	Import items at Sl. No.4 to 10	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

245	**Case No.:122/8/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00786/AM15/	RLA File :31/83/040/00101/AM15/	Lic.No/Date:3110064607 24.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

246	**Case No.:64/8/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00728/AM15/	RLA File :05/24/040/00189/AM15/	Lic.No/Date:0510389956 25.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

247	**Case No.:73/10/82-ALC4/2014**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00987/AM15/	RLA File :07/21/040/00370/AM15/	Lic.No/Date:0710106215 28.07.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

248

Case No.:26/10/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/00940/AM15/	RLA File :05/23/040/00170/AM15/	Lic.No/Date:0510390068 01.08.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/333/2014-PI(Norms) dated 22.01.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
19-Norandrostenedione 99% Intermediate	1 kg	1	Sitolactone	1.40
		2	5-Chloro-2-Pentanone	1.30
		3	Tetrahydrofuran	3.50 lit/kg

RA concerned may take further necessary action as per above decision of NC.

249	**Case No.:66/8/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00730/AM15/	RLA File :05/24/040/00205/AM15/	Lic.No/Date:0510390158 06.08.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

250	**Case No.:87/10/82-ALC4/2014**	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910060837	Defer

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	:01/82/050/01001/AM15/	:09/24/040/00258/AM15/	11.08.2014	Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

251	**Case No.:18/15/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01305/AM15/	RLA File :04/24/040/00127/AM15/	Lic.No/Date:0410159222 13.08.2014	Defer Date: 18.02.2015
	Decision : It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 18.02.2015.			

252	**Case No.:17/15/82-ALC4/2014**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01304/AM15/	RLA File :03/95/040/00428/AM15/	Lic.No/Date:0310788314 25.08.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

253	**Case No.:2/8/82-ALC4/2014**	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00666/AM15/	RLA File :22/24/040/00051/AM15/	Lic.No/Date:2210015079 03.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

254	**Case No.:55/15/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01342/AM15/	RLA File :09/24/040/00274/AM15/	Lic.No/Date:0910060921 05.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

255	**Case No.:16/10/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00930/AM15/	RLA File :09/24/040/00297/AM15/	Lic.No/Date:0910060946 11.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

256	**Case No.:45/15/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910060957	Defer Date:

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62

	:01/82/050/01332/AM15/	:09/24/040/00305/AM15/	12.09.2014	18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

257	**Case No.:4/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00668/AM15/	RLA File :09/24/040/00318/AM15/	Lic.No/Date:0910060963 12.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

258	**Case No.:6/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00670/AM15/	RLA File :09/24/040/00314/AM15/	Lic.No/Date:0910060964 12.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

259	**Case No.:7/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00671/AM15/	RLA File :09/24/040/00317/AM15/	Lic.No/Date:0910060965 12.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

260	**Case No.:8/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00672/AM15/	RLA File :09/24/040/00315/AM15/	Lic.No/Date:0910060966 12.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

261	**Case No.:9/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00673/AM15/	RLA File :09/24/040/00320/AM15/	Lic.No/Date:0910060967 15.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

262	**Case No.:12/15/82-ALC4/2014**	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310789265	Defer Date:

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	:01/82/050/01299/AM15/	:03/94/040/00460/AM15/	16.09.2014	18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

263	**Case No.:13/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00677/AM15/	RLA File :09/24/040/00324/AM15/	Lic.No/Date:0910060989 17.09.2014	Defer Date:18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

264	**Case No.:38/15/82-ALC4/2014**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01325/AM15/	RLA File :09/24/040/00250/AM15/	Lic.No/Date:0910060988 17.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

265	**Case No.:54/15/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01341/AM15/	RLA File :09/24/040/00309/AM15/	Lic.No/Date:0910060994 19.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

266	**Case No.:125/8/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00789/AM15/	RLA File :09/24/040/00345/AM15/	Lic.No/Date:0910061000 19.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

267	**Case No.:126/8/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00790/AM15/	RLA File :03/95/040/00269/AM15/	Lic.No/Date:0310789468 19.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC..			

268	**Case No.:9/15/82-ALC4/2014**	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910061001	Defer Date:

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	:01/82/050/01296/AM15/	:09/24/040/00327/AM15/	19.09.2014	18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

269	**Case No.:60/15/82-ALC4/2014**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01347/AM15/	RLA File :31/83/040/00136/AM15/	Lic.No/Date:3110064915 22.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

270	**Case No.:127/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00791/AM15/	RLA File :09/24/040/00339/AM15/	Lic.No/Date:0910061002 22.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

271	**Case No.:128/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00792/AM15/	RLA File :09/24/040/00341/AM15/	Lic.No/Date:0910061003 22.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

272	**Case No.:129/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00793/AM15/	RLA File :09/24/040/00338/AM15/	Lic.No/Date:0910061004 22.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

273	**Case No.:130/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00794/AM15/	RLA File :09/24/040/00332/AM15/	Lic.No/Date:0910061005 22.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

274	**Case No.:131/8/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910061007	Defer Date:

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	:01/82/050/00795/AM15/	:09/24/040/00353/AM15/	22.09.2014	18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

275	**Case No.:61/15/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01348/AM15/	RLA File :31/83/040/00148/AM15/	Lic.No/Date:3110064931 26.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

276	**Case No.:10/15/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01297/AM15/	RLA File :09/24/040/00323/AM15/	Lic.No/Date:0910061039 26.09.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

277	**Case No.:4/15/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01291/AM15/	RLA File :09/24/040/00334/AM15/	Lic.No/Date:0910061068 09.10.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 11/82 meeting dated 26.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

[A] **<u>For Export of Rocuronium Bromide Injection 10mg/ml, 5ml Vial USP----------1No.</u>**

S.No.	Import Item (1)	Norms Applied (2)	As per Central Excise Certificate (3)	Batch Logsheet (4)	Lowest of (2) to (4) (5)
1	RCB Diol	71.5mg	As per SION		57.75mg
2	Glass Vials	1.064nos.	1.0617	1.0565	1.0565nos
3	Rubber Stoppers	1.076nos.	1.0832	1.0794	1.076nos
4	Seals, Plastic and Rubber	1.064nos.	1.048	1.0310	1.031nos
5	Sodium chloride BP	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol BP	0.000044lit			
7	Sodium hydroxide USP	0.0000001kg			
8	Hydrochloric USP	0.0000004lit			
9	Tubing, Plastic	0.000673lit			

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Udyog Bhawan, New Delhi

10	Filters, Plastic	0.000181nos.		
11	Anti factor xa test kits	0.000101nos.		
12	Anti factor lla test kits	0.000101nos.		
13	Analytical columns	0.000022nos.		
14	Analytical guard columns	0.000022nos.		

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

[B] **For Export of Rocuronium Bromide Injection 10mg/ml, 10ml Vial USP----------1No.**

S.No.	Import Item	Norms Applied	As per Central Excise Certificate	Batch Logsheet	Lowest of (2) to (4)
	(1)	(2)	(3)	(4)	(5)
1	RCB Diol	142mg	As per SION		115.5mg
2	Glass Vials	1.07nos.	1.0927	1.0922	1.07nos
3	Rubber Stoppers	1.10nos.	1.1067	1.1053	1.10nos
4	Plastic Seals	1.05nos.	1.0643	1.0413	1.0413nos
5	Sodium chloride	0.000022kg	Excipients & Consumables.		Relevant, Net to Net
6	Benzyl alcohol	0.000044lit			
7	Sodium hydroxide	0.0000001kg			
8	Hydrochloric	0.0000004lit			
9	Tubing	0.000673lit			
10	Filters	0.000181nos.			
11	Anti factor xa test kits	0.000101nos.			
12	Anti factor lla test kits	0.000101nos.			
13	Analytical columns	0.000021nos.			
14	Analytical guard columns	0.000021nos.			

Note:- These norms are specific to US FDA project. The higher norms for packing materials shall be permissible only in respect of export to USA and will not be applicable on repeat basis.

278	**Case No.:37/15/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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Udyog Bhawan, New Delhi

	HQ File :01/82/050/01324/AM15/	RLA File :09/24/040/00354/AM15/	Lic.No/Date:0910061067 09.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

279	**Case No.:46/15/82-ALC4/2014**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01333/AM15/	RLA File :09/24/040/00372/AM15/	Lic.No/Date:0910061072 09.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

280

Case No.:35/15/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/01322/AM15/	RLA File :09/24/040/00364/AM15/	Lic.No/Date:0910061081 13.10.2014	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

281

Case No.:36/15/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
HQ File :01/82/050/01323/AM15/	RLA File :09/24/040/00312/AM15/	Lic.No/Date:0910061083 13.10.2014	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg

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		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

282	**Case No.:47/15/82-ALC4/2014**	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01334/AM15/	RLA File :09/24/040/00361/AM15/	Lic.No/Date:0910061082 13.10.2014	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

283	**Case No.:42/15/82-ALC4/2014**	Party Name:PVS AGRO VET	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01329/AM15/	RLA File :09/24/040/00246/AM15/	Lic.No/Date:0910061105 16.10.2014	Defer Date: 18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

284	**Case No.:13/15/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01300/AM15/	RLA File :09/24/040/00290/AM15/	Lic.No/Date:0910061111 16.10.2014	Defer Date: 18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

285	**Case No.:7/15/82-ALC4/2014**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01294/AM15/	RLA File :09/24/040/00385/AM15/	Lic.No/Date:0910061114 17.10.2014	Defer Date: 18.02.2015

Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

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Udyog Bhawan, New Delhi

286	**Case No.:58/15/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01345/AM15/	RLA File :09/24/040/00392/AM15/	Lic.No/Date:0910061113 17.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

287	**Case No.:53/15/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01340/AM15/	RLA File :09/24/040/00380/AM15/	Lic.No/Date:0910061124 21.10.2014	Defer Date:

Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/341/2014-PI(Norms) dated 28.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1,1-Cyclohexane Diacetic Anhydride	1 kg	1.	1,1-Cyclohexane Diacetic Acid	1.188

RA may take appropriate action as per the decision of Norms Committee.

288	**Case No.:78/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00992/AM15/	RLA File :09/24/040/00393/AM15/	Lic.No/Date:0910061130 22.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

289	**Case No.:79/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00993/AM15/	RLA File :09/24/040/00391/AM15/	Lic.No/Date:0910061131 22.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

290	**Case No.:80/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00994/AM15/	RLA File :09/24/040/00394/AM15/	Lic.No/Date:0910061132 22.10.2014	Defer Date: 18.02.2015

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.

291	**Case No.:81/10/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00995/AM15/	RLA File :09/24/040/00407/AM15/	Lic.No/Date:0910061133 22.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

292	**Case No.:82/10/82-ALC4/2014**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00996/AM15/	RLA File :31/83/040/00151/AM15/	Lic.No/Date:3110065004 27.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

293	**Case No.:84/10/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00998/AM15/	RLA File :09/24/040/00400/AM15/	Lic.No/Date:0910061140 27.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

294	**Case No.:85/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00999/AM15/	RLA File :09/24/040/00403/AM15/	Lic.No/Date:0910061141 27.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

295	**Case No.:64/15/82-ALC4/2014**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01351/AM15/	RLA File :05/23/040/00305/AM15/	Lic.No/Date:0510391738 27.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

296	**Case No.:40/15/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0910061153	Defer Date:

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Udyog Bhawan, New Delhi

:01/82/050/01327/AM15/	:09/24/040/00414/AM15/	29.10.2014	

Decision : In the light of earlier decision taken by NC in its 12/82 meeting dated 10.12.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
		3	D(-)TARTARIC ACID	0.78
		4	SODIUM BOROHYDRIDE	0.226
		5	ISOPROPYL ALCOHOL	4.70
		6	METHANOL	4.23
		7	L(+)TARTARIC ACID	1.23

RA concerned may take further necessary action as per above decision of NC.

297	**Case No.:21/15/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01308/AM15/	RLA File :04/24/040/00200/AM15/	Lic.No/Date:0410159655 30.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

298	**Case No.:86/10/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01000/AM15/	RLA File :34/24/040/00194/AM15/	Lic.No/Date:3410040644 30.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

299	**Case No.:6/15/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01293/AM15/	RLA File :09/24/040/00378/AM15/	Lic.No/Date:0910061161 30.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

300	**Case No.:57/15/82-**	Party Name:VIVIMED LABS	Meet No/Date:15/82-	**Status:Deffered**

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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

	ALC4/2014	LIMITED	ALC4/2014 12.01.2015	**and Re-indexed**
	HQ File :01/82/050/01344/AM15/	RLA File :09/24/040/00410/AM15/	Lic.No/Date:0910061154 30.10.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

	Case No.:43/15/82-ALC4/2014	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01330/AM15/	RLA File :09/24/040/00369/AM15/	Lic.No/Date:0910061176 03.11.2014	Defer Date:

301

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/23/2013-PI(Norms) dated 1.4.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed Kg/kg
Losartan Potassium (or) Losartan Potassium USP	1 kg	1.	Methanol	0.51
		2.	Toluene	0.59
		3.	2(N-Butyl)-4-Chloro-5-Formyl Imidazole	0.50
		4.	2-Cyano-4-Methyl Biphenyl	0.68
		5.	Chloroform	1.20
		6.	Sodium Borohydride	0.048
		7.	Sodium Azide	0.35
		8.	Iso Propyl Alcohol	0.80

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:31/15/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
302	HQ File :01/82/050/01318/AM15/	RLA File :05/23/040/00337/AM15/	Lic.No/Date:0510391872 07.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

	Case No.:49/15/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
303	HQ File :01/82/050/01336/AM15/	RLA File :09/24/040/00413/AM15/	Lic.No/Date:0910061189 07.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

304	**Case No.:23/15/82-**	Party Name:VENUS	Meet No/Date:15/82-	**Status:Deffered**

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	ALC4/2014	REMEDIES LTD.,	ALC4/2014 12.01.2015	**and Re-indexed**
	HQ File :01/82/050/01310/AM15/	RLA File :22/24/040/00065/AM15/	Lic.No/Date:2210015115 07.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

305	**Case No.:19/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01306/AM15/	RLA File :04/24/040/00206/AM15/	Lic.No/Date:0410159706 11.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

306	**Case No.:20/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01307/AM15/	RLA File :04/24/040/00207/AM15/	Lic.No/Date:0410159705 11.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

307	**Case No.:24/15/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01311/AM15/	RLA File :56/24/040/00046/AM15/	Lic.No/Date:5610004468 12.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

308	**Case No.:14/15/82-ALC4/2014**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01301/AM15/	RLA File :07/24/040/00274/AM15/	Lic.No/Date:0710106972 13.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

309	**Case No.:56/15/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01343/AM15/	RLA File :09/24/040/00431/AM15/	Lic.No/Date:0910061223 13.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

74

310	**Case No.:65/15/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01352/AM15/	RLA File :05/23/040/00360/AM15/	Lic.No/Date:0510392011 14.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to send a copy of application to Department of AYUSH. The case was deferred for 18.02.2015.			

311	**Case No.:62/15/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01349/AM15/	RLA File :09/24/040/00438/AM15/	Lic.No/Date:0910061248 17.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

312	**Case No.:59/15/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01346/AM15/	RLA File :04/24/040/00216/AM15/	Lic.No/Date:0410159756 17.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

313	**Case No.:39/15/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01326/AM15/	RLA File :09/24/040/00379/AM15/	Lic.No/Date:0910061255 17.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

314	**Case No.:41/15/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01328/AM15/	RLA File :09/24/040/00235/AM15/	Lic.No/Date:0910061256 17.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

315	**Case No.:8/15/82-ALC4/2014**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01295/AM15/	RLA File :09/24/040/00447/AM15/	Lic.No/Date:0910061260 18.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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316	**Case No.:50/15/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01337/AM15/	RLA File :09/24/040/00448/AM15/	Lic.No/Date:0910061263 18.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

317	**Case No.:52/15/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01339/AM15/	RLA File :09/24/040/00408/AM15/	Lic.No/Date:0910061280 20.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

318	**Case No.:5/15/82-ALC4/2014**	Party Name:PVS LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01292/AM15/	RLA File :09/24/040/00333/AM15/	Lic.No/Date:0910061275 20.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

319	**Case No.:51/15/82-ALC4/2014**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01338/AM15/	RLA File :09/24/040/00434/AM15/	Lic.No/Date:0910061298 25.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

320	**Case No.:63/15/82-ALC4/2014**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01350/AM15/	RLA File :05/24/040/00356/AM15/	Lic.No/Date:0510392144 25.11.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quinoline Based Alkaloid - Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	1.	Quinoline Based Alkaloid - Camptothecin (Chemical) (NMT 95 %)	1.0346 kg

RA may take appropriate action as per the decision of Norms Committee.

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321	**Case No.:15/15/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01302/AM15/	RLA File :05/24/040/00385/AM15/	Lic.No/Date:0510392153 26.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

322	**Case No.:16/15/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01303/AM15/	RLA File :05/24/040/00386/AM15/	Lic.No/Date:0510392199 27.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

323	**Case No.:11/15/82-ALC4/2014**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01298/AM15/	RLA File :29/24/040/00008/AM15/	Lic.No/Date:2910025174 27.11.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

324	**Case No.:22/15/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01309/AM15/	RLA File :04/24/040/00223/AM15/	Lic.No/Date:0410159798 01.12.2014	Defer Date: 18.02.2015

Decision : In the light of earlier decision taken in meeting no. 4/82 dated 03.07.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 No. **Tablets** (Quantity in mg)		
		20 mg Tablets	**30 mg Tablets**	**40 mg Tablets**
1	PAROXETINE HCL HEMIHYDRATE	22.66	33.99	45.3125

RA concerned may take further necessary action as per above decision of NC

325	**Case No.:32/15/82-ALC4/2014**	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01319/AM15/	RLA File :03/94/040/00848/AM15/	Lic.No/Date:0310791849 09.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of C&PC.			

326	**Case No.:1/15/82-ALC4/2014**	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01288/AM15/	RLA File :09/24/040/00490/AM15/	Lic.No/Date:0910061407 18.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

327	**Case No.:2/15/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01289/AM15/	RLA File :09/24/040/00545/AM15/	Lic.No/Date:0910061443 23.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

328	**Case No.:3/15/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01290/AM15/	RLA File :09/24/040/00526/AM15/	Lic.No/Date:0910061452 24.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

329	**Case No.:26/15/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01313/AM15/	RLA File :09/24/040/00522/AM15/	Lic.No/Date:0910061456 29.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

330	**Case No.:27/15/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01314/AM15/	RLA File :09/24/040/00546/AM15/	Lic.No/Date:0910061457 29.12.2014	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

331	**Case No.:28/15/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01315/AM15/	RLA File :09/24/040/00502/AM15/	Lic.No/Date:0910061479 02.01.2015	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

332	**Case No.:29/15/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01316/AM15/	RLA File :09/24/040/00543/AM15/	Lic.No/Date:0910061501 07.01.2015	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

333

	Case No.:30/15/82-ALC4/2014	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status: Approved**
	HQ File :01/82/050/01317/AM15/	RLA File :34/24/040/00264/AM15/	Lic.No/Date:3410040861 07.01.2015	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 11/82 dated 26.11.2014, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		2.	Toluene	5.20
		3.	Methanol	4.14
		4.	Acetone	2.07
		5.	Activated Carbon	0.100
		6.	Ammonium Persulphates	1.80

RA may take appropriate action as per the decision of Norms Committee.

334	**Case No.:33/15/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01320/AM15/	RLA File :09/24/040/00568/AM15/	Lic.No/Date:0910061507 08.01.2015	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

335	**Case No.:34/15/82-ALC4/2014**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:15/82-ALC4/2014 12.01.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01321/AM15/	RLA File :09/24/040/00528/AM15/	Lic.No/Date:0910061522 09.01.2015	Defer Date: 18.02.2015
	Decision : It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.			

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79

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Date:12.01.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade